

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

144(ND)2012

**CORAM:**

**PRESENT: MS. SAROJ RAJWARE  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2019.**

**NAME OF THE COMPANY: M/s. Pitambara Books Pvt. Ltd. V/s. M/s.  
Fortune Developers International Pvt. Ltd & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:**

Mr. Arun Saxena, Ms. Nalini, Mr. Gitesh Aneja,  
Advocates for the Petitioner  
Mr. Anil Airi, Sr. Advocate with Mr. Subodh Pathak, Mr.  
Adil Alui, Mr. Ravi Krishan Chandna, Advocates for the  
Respondent.

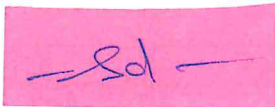
**ORDER**

After arguments have been heard, Ld. counsel for the petitioner submits that he wishes to withdraw the present petition. Keeping in view the nature of allegations made, and steps taken in arraying parties before the Bench to face contempt which is a serious affair, is being granted to permit withdrawal of this Contempt Petition subject to payment of cost to the Prime Minister's Relief Fund.

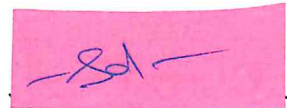
To come up for confirmation of the cost on 29<sup>th</sup> November 2019.

The Respondents are discharged of the contempt.

List CP 63/2012 and CP 114/2012 for final argument on 18<sup>th</sup> March, 2020.



**(Saroj Rajware)  
Member (T)**



**(Ina Malhotra)  
Member (J)**